

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

STARRED QUESTION NO:126  
ANSWERED ON:13.07.2009  
ONE RANK ONE PENSION FOR DEFENCE PERSONNEL  
Owaisi Shri Asaduddin;Tewari Shri Manish

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has agreed to one rank one pension and separate Pay Commission for the armed forces in the country;
- (b) if so, the details thereof;
- (c) whether the Committee appointed by the Government for this purpose under the Chairmanship of Cabinet Secretary has submitted its report to the Government; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 126 FOR ANSWER ON 13-07-2009

A Committee was constituted under the Chairmanship of Cabinet Secretary to look into the issue of One Rank One Pension and other related matters. After considering all aspects of the issue, the Committee made several recommendations to substantially improve pensionary benefits of Personnel Below Officer Rank (PBOR) and Commissioned Officers which have been accepted by the Government. As regards a separate Pay Commission, it has been agreed to set up a separate Pay Commission for Armed Forces in future.

The Committee has recommended the following benefits to substantially improve the pension for the PBORs and Commissioned Officers:-

- (i) Inclusion of Classification Allowance for PBOR from 01-01-2006.
- (ii) Removal of linkage of full pension with 33 years from 01-01-2006.
- (iii) Revision of Lt. General pension after carving out a separate pay scale for them.
- (iv) Bringing parity between pension of pre and post 10.10.1997 PBOR pensioners and
- (v) Further improving PBOR pensions based on award of GOM, 2006. Total financial implication on account of above benefits is Rs.2144 Crores.

Moreover, the recommendations of the Committee with regard to the broadbanding of percentage of disability/war injury pension for pre 1.1.1996 disability/war injury pensioners and removal of the cap on war injury element of pension in the case of disabled pensioners belonging to Category E have also been accepted by the Government.